Government of West Bengal NABANNA 325, Sarat Chatterjee Road, Howrah -711102 <u>ORDER</u>

No- 753/VII -ISS/2M-22/2020

Dated:28 /08/2021

Whereas, in order to contain spread of COVID-19 pandemic, state government vide order No 753/V-ISS/2M-22/2020 dated 13/08/2021 read with order No 753/VI-ISS/2M-22/2020 dated 16/08 /2021 and various orders issued earlier, notified certain restriction and relaxation measures in terms of the provisions under Disaster Management Act 2005 read with West Bengal Epidemic Disease, Covid-19 Regulations 2020, which are in effect till 31th August 2021.

Whereas, after a review of the current situation of COVID pandemic, State Executive Committee of West Bengal State Disaster Management Authority recommended further extension of restriction measures as already in force with graded and calibrated approach to relaxations as required.

Accordingly, in terms of the provisions under Disaster Management Act 2005 read with West Bengal Epidemic Disease, Covid-19 Regulations 2020, and in continuation of earlier orders, restriction and relaxation measures as already in place vide order No 753/V-ISS/2M-22/2020 dated 13/08/2021 read with order No 753/VI -ISS/2M-22/2020 dated 16/08 /2021 to contain spread of COVID-19 pandemic, stand extended upto 15/09/2021 with the following additional relaxation:

i) Coaching centres for competitive examinations may remain open with 50 % of capacity at a time following COVID appropriate protocols and regular sanitization of the centres.

All outdoor activities including movement of people and vehicles shall be strictly prohibited between 11PM to 5 AM except for health services, law and order, essential commodities including agricultural produce and other emergency services.

Wearing of masks, maintenance of physical distancing and health & hygiene protocol must be followed at all times.

Employers/ management bodies / owners / supervisors of all offices, establishments and work places shall be responsible for provisioning of all COVID safety measures including regular sanitization of work places, vaccination of employees and for compliance of stated directives and COVID appropriate norms. Work from home must be encouraged as far as possible and practical.

District administration, police commissionerates and local authorities shall ensure strict compliance of the stated directives. Any violation of the restriction measures will be liable to be proceeded against as per the provisions of Disaster Management Act, 2005 and under Indian Penal Code.

This order shall come into effect from 01/09/2021.

Chief Secretary